

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No. 144 of 2019**

**Dated: 29<sup>th</sup> April, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Shah Promoters and Developers**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission &  
Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s)

: Mr. Vinita Melvin for  
Ms. Dipali Sheth

Counsel for the Respondents (s)

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**ORDER**

***Admit.*** Issue Notice to the Respondents returnable on 10.07.2019. Dasti, in addition is permitted.

Six weeks' time is granted to file objections, if any, by the Respondents on or before 17.06.2019 after duly serving copy to the other side. Thereafter, rejoinder if any, be filed on or before 08.07.2019 after duly serving copy to the other side.

List the matter on **10.07.2019.**

**(S. D. Dubey)  
Technical Member**

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**(Justice Manjula Chellur)  
Chairperson**